



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ४७(३) मंगळवार, डिसेंबर २१, २०१०/अग्रहायण ३०, शके १९३२ [पृष्ठे २, किंमत : रुपये १९.००]

असाधारण क्रमांक ९४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Entertainments Duty (Second Amendment) Act, 2010 (Mah. Act No. XXXI of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXI OF 2010.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 21st December 2010).

An Act further to amend the Bombay Entertainments Duty Act, 1923.

Bom. 1 of 1923. WHEREAS it is expedient further to amend the Bombay Entertainments Duty Act, 1923, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :—

1. This Act may be called the Bombay Entertainments Duty Short title. (Second Amendment) Act, 2010.

Amendment of section 3 of Bom. I of 1923. 2. In section 3 of the Bombay Entertainments Duty Act, 1923 (hereinafter referred to as "the principal Act"), in sub-section (1), in clause (b), in the third proviso, for the figures and words "10 per cent." the figures and words "15 per cent." shall be substituted. Bom. I of 1923.

Amendment of section 3AA of Bom. I of 1923. 3. In section 3AA of the principal Act, in sub-section (1),—
 (a) in clause (a), for the words, brackets, letter and figures "other than an amusement park, not being an amusement park which is not continued for ten years as provided by clause (b) of sub-section (5) of section 3" the words, brackets, letter and figures "other than a water sports activity, an amusement park not being an amusement park which is not continued for ten years as provided by clause (b) of sub-section (5) of section 3" shall be substituted ;
 (b) after clause (a), the following clause shall be inserted, namely :—
 "(a-1) under the third proviso to clause (b) of sub-section (1) of section 3 in respect of water sports activity, on the entertainment duty payable, a surcharge at the rate of 10 per cent. ; " ;
 (c) in the marginal note, after the words "on payment for admission" the words, " , on entertainment duty payable" shall be inserted.